

Seventeenth Loksabha

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Title: Regarding fair compensation and rehabilitation of the people of four districts of Kerala under the Land Acquisition Act, 2013.

SHRI T. N. PRATHAPAN (THRISSUR): Sir, around 25,000 families in four districts of Kerala – Thrissur, Calicut, Malappuram and Ernakulam – are disappointed because of land acquisition for road widening project on National Highway-66 in coastal area of Kerala. In my Thrissur district, the project is between Punnayurkulam, Kappitrikkad, and Kodungallur, Kottappuram, with 43 km distance. It became a huge controversy in the fear that these 25,000 families would lose everything they have because the Government is not ready to ensure the protection mentioned in the 2013 Act to the affected people. This Land Acquisition Act provides the protection of fair compensation, rehabilitation, and resettlement as people's right.

I strongly demand from the Government that it should ensure a fair compensation and rehabilitation to the people during land acquisition under Land Acquisition Act, 2013. Any procedures of land acquisition should not be done until the rehabilitation facilities are ready for affected people.